

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

CA No.125/252/HDB/2017
U/s 252 of the Companies Act, 2013

In the matter of

Read Abroad Consultants Private Limited
Having its registered office at
204, Garden Manor,
6-3-1097/98,
Somajiguda, Hyderabad
Telangana 500082.

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

...Applicant

Versus

Registrar of Companies, Hyderabad,
For Andhra Pradesh and Telangana
2nd Floor, Corporate Bhawan, GSI Post
Nagole, Bandlaguda,
Hyderabad – 500068

...Respondent



Order Pronounced on: 23.11.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Shri Ravikumar Duraisamy, Member (Technical)

Parties / Counsel present

For the Applicant	:	Mrs Vandana Mehra, Director (Party in Person) Mrs B. Saroja, Accountant (Party in Person)
For the ROC	:	Shri Ramesh Chand Mishra

Per: Ravikumar Duraisamy, Member (Technical)

ORDER

1. The Present Company Application bearing CA. No. 125/252/HDB/2017, is filed by Read Abroad Consultants Private Limited under section 252 of the Companies Act, 2013, on 16.10.2017 by inter-alia, praying that this Honourable Tribunal may graciously be pleased to issue notice to the opposite party i.e Registrar of Companies (ROC) and after hearing the parties allow the Company appeal directing the Registrar of Companies, Hyderabad to restore the name of the appellant Company on the Register of Companies maintained by the Registrar of Companies as if its name has not been struck off from the rolls of the Register.

Brief facts mentioned in Application:

2. The Applicant Company was incorporated as Read Abroad Consultants Private Limited in the state of Telangana, on 13.06.2008. The Authorized share capital of the Company is Rs. 1,00,000 /- (One Lakh only). The issued, subscribed paid-up and called up capital of the Company is Rs. 1,00,000 /- (One Lakh only) divided into 10,000/- shares of Rs.10/- each.
3. The Applicant Company is working as recruitment consultant for Australian Universities. It has professional Membership with the Association of Australian Education Representatives in India (AAERI).
4. Board of Directors passed a resolution on 24.08.2017 for restoration of name of Company in the Register of Registrar of Companies.
5. During the hearing held on 23.11.2017, The Director of the Applicant Company Mrs. Vandana Mehra requested for restoration of the Company's name U/s 252 of the Companies Act, 2013 and filing Balance Sheet, Annual Returns, etc. of the Company till 31st



March, 2017 and submitted that the Applicant Company is continuing its operations and revenue from operations for the Financial Year ending 31.03.2015 is 48.43 Lakhs and for Financial Year ending 31.03.2016 is 78.07 Lakhs.

6. In view of the pleadings of the Director, the name of the Applicant Company is fit to be restored. The Bench passes an interim order directing ROC to accept all the pending Annual Returns, Balance Sheets upto 31st March 2017 with necessary fees including compounding fee, if any and to furnish its Report well before the next date of hearing.



Sd/-
RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)

Sd/-
RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)

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OF THE ORIGINAL**

[Signature]
Dy. Regr./Asst. Regr/Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER CA.NO.:125/252/HDB/2017
निर्णय का तारीख
DATE OF JUDGEMENT 23-11-2017
प्रति तैयार किया गया तारीख
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